

(17)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

C.P. No. 50/91
in
O.A. No. 682/89.
T.A. No.

Date of Decision : 9-7-1991

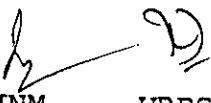
<u>C.K.Rao & 27 others</u>	Petitioner
<u>Shri G.Bikshapathi</u>	Advocate for the petitioner (s)
Versus	
<u>Shri A.P.J.Abdul Kalam, Director, Defence Research Development Laboratory, Hyderabad</u>	Respondent.
<u>Shri N.Bhaskar Rao, Addl. CGSC</u>	Advocate for the Respondent (s)

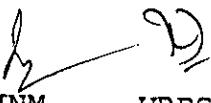
CORAM :

THE HON'BLE MR. J.Narasimha Murthy : Member(Judl)

THE HON'BLE MR. R.Balasubramanian : Member(Admn)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


HJNM
M(J)


HRBS
M(A)

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

C.P.No.50/91
in
O.A.No.682/89.

Date of Judgment 27.1.1991.

1. C.K.Rao
2. R.Balrah
3. Barjee
4. A.Anjaiah
5. Lingam
6. Tambravellu
7. S.Subramaniyam
8. Md. Rahimuddin
9. Bandari Balaiah
10. C.N.Lingam
11. P.Satyanaryana
12. C.Babu
13. N.Dasarathan
14. K.S.Naik
15. B.Balaiah
16. P.Mallesha
17. S.Malla Reddy
18. Ramdev Singh
19. K.Rajaram
20. M.S.Mani
21. K.Rajaram(Junior)
22. Gopichand
23. G.Ramchander
24. P.Balaiah
25. G.Brahmaiah
26. J.John
27. S.C.Mohan
28. M.Sadanandam

.. Petitioners

Vs.

Shri A.P.J.Abdul Kalam,
Director,
Defence Research
Development Laboratory,
Hyderabad.

.. Respondent

Counsel for the Petitioners : Shri G.Bikshapathi

Counsel for the Respondent : Shri N.Bhaskar Rao,
Addl. CGSC

CORAM:

Hon'ble Shri J.Narasimha Murthy : Member(Judl)

Hon'ble Shri R.Balasubramanian : Member(Admn)

I Judgment as per Hon'ble Shri J.Narasimha Murthy,
Member(Judl).

To

1. Shri A.P.J.Abdul Kalam, Director,
Defence Research
Development Laboratory, Hyderabad.
2. One copy to Mr.G.Bikshapathi, Advocate, CAT.Hyd.
3. One copy to Mr.N.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
4. One copy to Hon'ble Mr.J.Narasimha Murty, Member(JUDL)CAT.Hyd.
5. One spare copy.

pvm

subject
sent
10/10/92

This contempt petition is filed by the petitioners against the respondent for not implementing the order of this Tribunal in O.A.No.682/89.. In the order this Tribunal gave the judgment

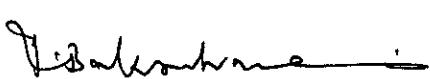
"Accordingly the applicants are entitled to get the arrears of Over-Time Allowance for the period from 6.11.73 to July 1983 as per rules and we direct the respondents to pay the Over-Time Allowance to the applicants on par with the other factory workers.

With the above direction the O.A. is allowed with all consequential benefits."

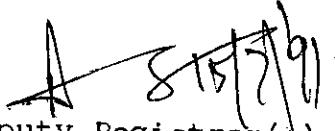
which was pronounced on 21.2.91. This contempt petition was filed on 21.6.91 for not complying with the court's order.

2. We have heard the learned counsel Shri G.Bikshapathi for the petitioners and Shri N.Bhaskar Rao for the respondent.
3. In this case there is no time limit fixed for implementing the court's order. Generally, in such cases, they have to implement the court's order within six months. In this case the order is passed hardly four months back. So there is no contempt involved in this case. But the respondents have not chosen to execute the order so far and the grounds explained for the delay are not convincing. So we direct the respondent to comply with the court's order positively within one month from the date of receipt of this order. Accordingly the contempt petition is disposed of with no order as to costs.


(J.Narasimha Murthy)
Member(Judl).


(R.Balasubramanian)
Member(Admn).

Dated 2-7-91


Deputy Registrar(A)

2-7-91
157291